

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीयकंपनीविधिअधिकरण
CUTTACK BENCH
कटकखंडपीठ

ORDER OF THE HEARING ON 16th April, 2024, 10:30 A.M.

CP (IB) No. 30/CB/2022, IA (IB) No. 363/CB/2023

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	JM Financial Asset Reconstruction Company Ltd. -Vs- Maa Durga Commotrade Pvt. Ltd.
Under Section	7 IBC

Hearing through: VC and Physical (Hybrid) Mode

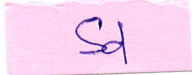
For Petitioner (s) Mr. Rahul Ray, Adv.

For Respondent (s) Mr. Saswat Kumar Acharya, Adv.
 Mr. S. Pholgu, Adv.
 Mr. Abhijeet Agarwal, Adv.
 Mr. Jagruti Sahoo, Adv.
 Mr. Jaish Joshi, Adv.
 Mr. Subham Agrawal, Adv.

ORDER

IA (IB) No. 363/CB/2023

Ld. Counsel Mr. Rahul Ray appeared for the applicant. Ld. RP Mr. Bishwanath Choudhary also present. Ld. Counsel Mr. S.K. Acharya for the respondent No. 1. In the application, there are five prayers namely, A to E prayers, and majority of the prayers were complied. On the applicant side represents that R1 has not refunded the amount of Rs.33,00,000/- withdrawn by R1 after the admission of corporate debtor into CIRP. At this juncture, RP is directed to give the list of the prayers which are still existing and also directed to give list of the requirements/assistance sought from R1. Further, at the request of the R1 counsel ten days time granted to file reply. List the matter on 30.04.2024.


Kaushalendra Kumar Singh
Member (Technical)


P. Mohan Raj
Member (Judicial)

Sibendra Naik (Steno)